CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

Shri A.S. Bakshi, Member Dr. M. K. Iyer, Member

Date of Hearing: 13.06.2016 Date of Order : 27.06.2016

Petition No. 69/TT/2016

In the matter of

Approval under Regulation 86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of transmission tariff for 2014-19 tariff period from COD to 31.3.2019 for **Asset** 10 nos of assets under "Eastern Region Strengthening Scheme-XII" in Eastern Region.

And in the matter of

Power Grid Corporation of India Limited "Saudamani", Plot No.2, Sector-29, Gurgaon -122 001

Vs

- Bihar State Electricity Board, Vidyut Bhawan, Bailey Road Patna- 800 001
- West Bengal State Electricity Distribution Company Limited Bidyut Bhawan, Bidhan Nagar Block-DJ, SECTOR-II, Salt Lake City, Kolkata-700 091
- Grid Corporation of Orissa Ltd. Shahid Nagar, Bhubaneswar- 751 007
- 4. Damodar Valley Corporation DVC Tower, Maniktala



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.....Petitioner

Civic Centre, VIP Road, Kolkata- 700 054

- 5. Power Department Govt. of Sikkim, Gangtok- 737 101
- Jharkhand State Electricity Board In front of Main Secretariat, Doranda, Ranchi- 834002

....Respondents

For petitioner: Shri Amit Yadav, PGCIL Shri M.M. Mondal, PGCIL Shri S.S. Raju, PGCIL Shri Rakesh Prasad, PGCIL Shri Jasbir Singh, PGCIL

For respondents: None

<u>ORDER</u>

In this petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for ten assets under "Eastern Region Strengthening Scheme-XII" in Eastern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 (hereinafter referred to as "2014 Tariff Regulations") from the date of commercial operation to 31.3.2019. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the elements covered are as follows:-



Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD	Revised Anticipated COD
1	Asset-I	Replacement of existing 100 MVA, 220/132 ICT with 01 No. 1x160 MVA ICT at 220/132 kV Biripara sub-station along with associated bays at Birpara sub-station	19-11-16	1-1-2016 (Actual)	
2	Asset-II	Replacement of existing 100 MVA, 220/132 ICT with 01 No. 1x160 MVA ICT at 220/132 kV Siliguri sub-station along with necessary bay eqpt/protection system at Siliguri sub- station	19-11-16	2-2-2016 (Actual)	
3	Asset-III	Replacement of 315 MVA 400/220 kV ICT- I with 500 MVA 400/220 kV ICT at Patna sub-station	19-11-16	15-04-16 (Anticipated)	15.09.2016 (Anticipated)
4	Asset-IV	Replacement of 315 MVA 400/220 kV ICT- II with 500 MVA 400/220 kV ICT at Patna sub-station	19-11-16	15-05-16 (Anticipated)	20.10.2016 (Anticipated)
5	Asset-V	Replacement of 315 MVA 400/220 kV ICT- I with 500 MVA 400/220 kV ICT at Pusauli sub-station	19-11-16	01-05-16 (Anticipated)	3.4.2016 (Actual)
6	Asset-VI	Replacement of 315 MVA 400/220 kV ICT- II with 500 MVA 400/220 kV ICT at Pusauli sub-station	19-11-16	15-05-16 (Anticipated)	30.9.2016 (Anticipated)
7	Asset-VII	Replacement of 315 MVA 400/220 kV ICT- II with 500 MVA 400/220 kV ICT at Purnea	19-11-16	30-05-16 (Anticipated)	10.8.2016 (Anticipated)
8	Asset- VIII	Replacement of 1x100 MVA (3rd) ICT with 1x160 MVA, 220/132 kV ICT at Purnea sub-station	19-11-16	29-02-16 (Anticipated)	29.2.2016 (Actual)
9	Asset-IX	1 No. of 1x125 MVAR Bus reactor at Baripada sub-station with GIS bay	19-11-16	31-05-16 (Anticipated)	30.9.2016 (Anticipated)
10	Asset-X	1 No. of 1x1500 MVA, 400/220/132 kV ICT at 400/220/132 kV Baripada sub- station along with GIS bays	19-11-16	31-05-16 (Anticipated)	30.9.2016 (Anticipated)



3. The petition was heard on 13.6.2016. The representative of the petitioner submitted that the Asset-I, Asset-II, Asset-V and Asset-VIII were commissioned and remaining assets are anticipated to be commissioned during the 2014-19 tariff period. He further requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. None of the respondents were present.

4. The representative of the petitioner submitted that as per the Investment Approval, the instant assets were scheduled to be commissioned on 19.11.2016. The assets are commissioned or anticipated to be commissioned as mentioned above. Accordingly, the assets are commissioned within schedule commissioning date.

6. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff up to 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) of 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

7. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004



Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

8. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the claimed made by the petitioner and taking into consideration the cost variation in case of the assets covered in this petition, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15, 2015-16 and 2016-17 for inclusion in the PoC charges as per Para 9 of this order.

9. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

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Name of Asset	2015-16	2016-17	2017-18	2018-19
Asset 1	45.09	202.43	209.98	204.30
Asset 2	25.60	180.02	192.48	187.27
Asset 3	-	268.79	286.24	288.85
Asset 4	-	244.36	284.92	287.59
Asset 5	-	286.68	317.29	312.98
Asset 6	-	261.16	306.83	311.38
Asset 7	-	169.77	267.16	312.21
Asset 8	13.07	181.52	185.08	182.27
Asset 9	-	516.65	656.53	664.01
Asset 10	-	792.01	1006.61	1020.54

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹	in	lakh)

B. Annual transmission charges allowed are as follows:-

		(₹ in lakh
Name of Asset	2015-16	2016-17
Asset 1	30.06	134.97
Asset 2	21.76	153.02
Asset 3		128.88
Asset 4		105.47
Asset 5		264.05
Asset 6		126.55
Asset 7		110.35
Asset 8	9.89	137.32
Asset 9		204.94
Asset 10		361.86

10. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

11. The respondents are directed to submit the reply to the petition by 30.6.2016 and the petitioner to file the rejoinder, if any, by 7.7.2016. The parties are directed to submit the reply/rejoinder within the specified timeline and information received after the specified dates shall not be taken on record.

Sd/-(Dr. M. K. Iyer) Member Sd/-(A.S. Bakshi) Member



POC order in Petition No. 69/TT/2016.

